

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

DATE OF ORDER : 09.01.2002

OA No. 4/2002

Kumari Divya (Minor) Daughter of Shri Prasad Sharma aged about 3 years, through her natural guardian father Shri Jagdish Prasad Sharma son of Late shri Ratan Lal Sharma, aged about 38 years, resident of Village and Post Akhegarh District Bharatpur.

....Applicant.

VERSUS

1. Union of India through its Secretary to the Govt. of India, Department of Posts, Ministry of Communication, Dak Bhawan, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur.
3. Superintendent of Post Offices, Bharatpur Postal Division, Bharatpur.

....Respondents.


Mr. C.B. Sharma, counsel for the applicant.

CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)

ORDER

PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL)

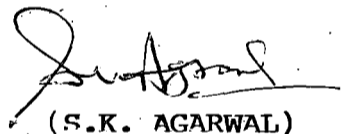
 Heard the learned counsel for the applicant on admission. The grievance of the applicant in this Application is to claim family pension on the basis of adoption.

2. Learned counsel for the applicant submits that applicant has filed representation for redressal of his grievances on 31.7.2001 but the same has not yet been disposed of by the respondent department. He seeks disposal of this OA by giving suitable directions to the respondent department to decide the representation dated 31.7.2001, filed by the applicant.

3. In view of the submissions made before me, Respondent no. 3 is directed to decide the representation dated 31.7.2001 within a period of two months from the date of receipt of a copy of the order by a reasoned and speaking order considering the grievance of the applicant as per law. The applicant shall be at liberty to approach the proper forum in case if he feels aggrieved by the disposal of such representation.

4. With the above directions, this OA is disposed of.

5. Copy of the OA alongwith copy of representation dated 31.7.2001 (Annexure A-1) and copy of the order may be sent to Respondent no. 3 for necessary action.



(S.K. AGARWAL)

MEMBER (J)